

(iii) Need to control gastroenteritis in Visakhapatnam

[English]

SHRI RAMA KRISHNA KONATHALA (Anakapalli) : Sir, I would like to bring it to the notice of the Central Government some recent tragedies that have occurred in the district of Visakhapatnam. The killer disease, gastroenteritis struck Visakhapatnam right from Bhimuniapatnam to payakarapeta. The recent death toll due to the dreaded epidemic gastroenteritis in the district has gone up to 32 exclusively in Bhimuniapatnam, Tagarapuvalasa and angivalasa villages. In the recent past also, this disease had struck the tribal belt of Chintapalli, Paderu and took 35 lives and spread over plateau towns of Anakapalli, Narasipatnam and Payakaraopeta. Now, the entire district has been affected by this epidemic and 600 cases have been officially reported in the government hospitals. .

I request the Central Government to intervene in the matter and send a high level medical team to investigate and take adequate preventive measures to control this disease.

I also request the Union government to release at least one crore rupees from Prime Minister's Relief Fund for providing relief to the affected people. Ex-gratia payments to the families of the deceased may also be granted.

(iv) Need to remove anomalies left by the third Pay Commission in respect of SSA's foremen

SHRI ANNA JOSHI (Pune) : Sir, the Third Pay Commission has left many anomalies in the pay scales of SSA's foremen. These were accepted by the Government of India in 1974. Expert Classification Commit-

tee (ECC) was appointed by the Government under the chairmanship of Justice Puri. ECC submitted its report in 1979, but the report was not accepted by the Government.

In the Joint Consultative Machinery, disagreement took place and the same was recorded on 22nd September, 1982 and the matter was then returned to Arbitration Board.

Arbitration Board declared the decision on 12th August 1985 in favour of the SSA's. The matter was taken up by the scientific workers association, Kanpur with the CAT principal bench, New Delhi in 1986. CAT principal bench gave the decision in favour of SSA's in August, 1989. Government filed SLP in Supreme Court in 1989. Supreme Court finally decided the matter and give decision in favour of SSA's.

Sir, I request the hon. Defence Minister to look into the matter sympathetically and settle the same at the earliest.

(v) Need to take steps for protecting the Ganges from pollution in Kanpur and also to solve acute drinking water problem in villages alongside the bank of the river

[Translation]

SHRI SHYAMBIHARI MISRA (Bilhaur) : Mr. Chairman, Sir, a large number of villages and the city of Kanpur are situated alongside the bank of the river Ganga. The people living in these villages use Ganga water for drinking purposes. For the last few months the Ganga flowing from Farrukhabad side contains a heavy mixture of colours and chemicals due to which the white water